

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL MISCELLANEOUS PETITION NO.11254 OF 2014
(Application for bail)

IN
CRIMINAL APPEAL NO. 1230 OF 2014

RABBOO & ANR		...Appellant(s)
	VERSUS	
STATE OF U.P.		...Respondent(s)

OFFICE REPORT

The appeal above mentioned was listed before the Hon'ble Court on 7.5.2014 when the court was pleased to pass the following order:

**"Delay condoned.
Issue notice on the appeal as well as on the
application for bail."**

Accordingly, show cause notice was issued to sole Respondent directly as well as Notice of Lodgment of petition of Appeal was issued to High Court for service on sole Respondent.

It is submitted that Service of Notice of Lodgment of Petition of Appeal is complete on the sole respondent as per report of certificate of service received from High Court but no one has entered appearance on its behalf, so far.

It is further submitted that Original Records from the High Court as well as from the Trial Court have been received but Counsel for the Appellant has not filed additional documents, so far.

The Appeal is ready for hearing vide Ld. Registrar's Court's order dated 21.1.2016.

The application for bail above mentioned is listed before the Hon'ble Court with this office report.

DATED this the 29th day of January, 2016.

ASSISTANT REGISTRAR

COPY TO:

Mr. Syed Mehdi Imam, Advocate
203, Lawyers Chambers, S.C.I, N.D

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ASSISTANT REGISTRAR